

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CONMT.PET.(C) No. 1267/2023 in C.A. No. 7175/2021

(RETD.)

Petitioner(s)

VERSUS

COL. SANJAY NIJHAWAN & ORS.

Respondent(s)

(FOR ADMISSION and IA No.238967/2023-PERMISSION TO APPEAR AND ARGUE
IN PERSON, IA No. 20482/2024 - EARLY HEARING APPLICATION
IA No. 238967/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 29-01-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANDEEP MEHTA

Amicus Curiae Ms. Vanshaja Shukla,Adv.

For Petitioner(s) Petitioner-in-person

For Respondent(s)

Mr. Vikramjit Banerjee, A.S.G.
Mr. Nachiketa Joshi, Adv.
Mr. P V Yogeshwaran, Adv.
Mr. Rajan Kr Chourasia, Adv.
Mr. Udai Khanna, Adv.
Mr. Vishnu Shankar Jain, Adv.
Dr. N. Visakamurthy, AOR
Dr. Arun Kr Yadav, Adv.

UPON hearing the Court made the following
O R D E R

1. Shri Vikramjit Banerjee, learned Additional Solicitor General of India, submits that the alleged contemnors have filed a petition seeking review of the judgment of which contempt is alleged. He, therefore, states that the Court should not entertain the present petition till the decision in the review petition.
2. Pendency of the review petition cannot be a ground to deny the petitioner the benefits of the order passed by this Court.

3. We, therefore, issue notice, returnable on 04.03.2024.
4. Until further orders, personal presence of the alleged contemnors is dispensed with.
5. The alleged contemnors are always at liberty to move the Court for expeditious disposal of the review petition.
6. The Registry is directed to show the name of the Amicus Curiae in the cause list on future dates of hearing.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)